

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 136(ND)11
CA. NO.

CORAM:


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: M/s. Navneet Garg V/s.M/s Xilon Trading Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

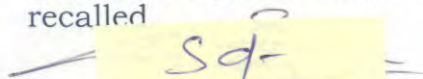
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	P. NAGESH	} ADV.	FOR RESPONDENTS	
2.	SANSKAR AGARWAL			
3.	Ashish Aggarwal			

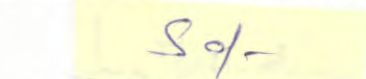
ORDER

Vide CA No. 131/2017, the Respondents pray that they may be permitted to hold the AGM on 29.03.2017. Ld. counsel for the Petitioner does not have any objection to the same. The application is allowed.

2. A copy of the audited balance-sheet for the years ending 31.03.2012 to 31.03.2016 have been handed over to the Ld. counsel for the Petitioner in court. Ld. counsel for the Respondent submits that given the facts of the case, they may be permitted to upload the financial statements within three weeks i.e. by 20.04.2017 on the web-site of ROC. Permission granted.

3. The Respondents further pray that the date 22.03.2017 already fixed for hearing may be postponed to 19.04.2017. Accordingly the case is renotified for further proceedings to 19.04.2017 and the date of 22.03.2017 is hereby recalled


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]